

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P(IB) No. 714/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18th December 2017, 10.30 A.M

Name of the Company		Gupta Electric Company-Vs- Hari Machine Ltd.		
Under Section		9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date

1. Appabinder Sarkar
Advocate. Operational
Creditor. *Sarkar.*
18/11/2017.

ORDER

Ld. Counsel for the operational creditor is present. No one is present from the corporate debtor's side.

As per directions of the Hon'ble NCLAT in Innoventive Industries case notice of admission is to be served on the corporate debtor. Let notice be issued on the corporate debtor, which may be handed over to the operational creditor for effective service on the corporate debtor. Operational creditor is directed to file affidavit of service within 7 days from today.

List it on 16/01/2018 for hearing.

sd
(Jinan K.R.)
Member (J)

sd
(V.P.Singh)
Member (J)